

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No.3905/2018  
MA No.4370/2018**

**This the 15<sup>th</sup> day of October, 2018**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Puran Lal Tewatia  
Aged 60 years, Group 'B',  
Post: Retired Vice Principal  
S/o Shri Chhaju Ram  
R/o F-175, Gali No.18, Mittal Colony,  
Pul Pahladpur, New Delhi-110044.

.....Applicant

(By Advocate: Shri J.S. Mann)

Versus

1. Lt. Governor of Delhi,  
Raj Niwas Marg, Delhi-54.
2. Chief Secretary, Govt. of NCT of Delhi,  
Players Building, I.P. Estate,  
New Delhi.
3. Addl. Secretary of Education,  
Govt. of NCT of Delhi,  
General Administration Department,  
Secretariat Education Branch,  
Room No.215-16, Old Secretariat,  
Delhi-110054.
4. Director of Education,  
Directorate of Education,  
Govt. of NCT of Delhi,  
Civil Lines, Delhi-54.

.....Respondents

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for applicant.

**MA No.4370/2018**

2. For the reasons stated therein, the MA filed for seeking exemption is allowed.

**OA No.3905/2018**

3. The applicant, a retired Vice Principal filed the OA seeking the following reliefs :-

- “(a) To issue directions to the Respondents to give to the applicant the benefits of the pay scale of the post of Principal/HOS/HOO, i.e. Rs.10,500 to Rs.39000/- with grade pay of Rs.7600/- from the date the applicant was given the charge of the post of HOS/HOO; and/or
- (b) To issue directions to the respondents to give to the applicant arrears of pay and allowances as a result of proper pay fixation from retrospective effect, i.e., from the date when the applicant started working as HOS/HOO; and/or
- (c) To issue directions to the respondents to revise the benefits paid to the applicant on his superannuation/retirement; and/or
- (d) To issue directions to the respondents to pay interest @12% per annum on the amount due to the applicant; and/or
- (e) Pass any other and further order as this Hon'ble CAT may deem fit and proper in the facts and circumstances of the case, in favour of the applicant herein”.

4. It is submitted that the applicant got issued Annexure-A/9 legal notice dated 16.08.2018, ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure-A/9 legal notice got issued by the applicant dated 16.08.2018, and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(A.K. BISHNOI)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

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